

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CRI-15-2020**

Kalpana Bhonsle

... Petitioner

Versus

State of Goa &amp; Ors.

... Respondents

Shri Ryan Menezes, Advocate for the Petitioner.

Shri G. Nagvenkar, Additional Public Prosecutor for the Respondent No.1.

Shri P. Kakodkar, Advocate for the Respondent No.2.

**Coram:- DAMA SESHADRI NAIDU, J.****Date:- 25 NOVEMBER 2020****P.C. :**

On 07.07.2020, this Court passed a conditional order. It agreed to suspend the operation of the impugned judgment provided the petitioner would deposit 2 lakh rupees with the Registry in four weeks from that day. Though, now, it is more than four months, the applicant has not complied with that condition.

2. Therefore, I clarify that the judgment impugned in this revision has been operative. Unless the applicant surrenders before the Authorities concerned on compliance with the impugned judgment, this Court may not be in a position to hear and dispose of the revision. Once the revision petitioner surrenders before the Authorities concerned to undergo the sentence, this Court will take up the matter expeditiously for disposal, on the merits.

3. Post the matter on 08.12.2020.

**DAMA SESHADRI NAIDU, J.**

NH